FORM NO. 21

(See rule 114)

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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAWARD DENCH, ALLAWARD.

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INDEX-SHEET

CAUSE TITLE D. A. 119

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Dy Chief P. C. R.P. f. N.E. Rly Grandblow 2 others

Part A.B & C

s.No.	DESCRIPTION OF DOCUMENTS	PAGE
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A3	Judgement dated 7-10-00-	2
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CENTRAL ADMINISTRATIVE TRIBUNAL

23-A, Thornhill Road,	-Allahabad-211C01
Councilla Bhowan	UKO

Registration No. 0.A 119

of 198 () (C)

APPLICANT (s)	A.K. Singl
RESPONDENT(s)	W.O. L & 08
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Particulars to be examined

Endorsement as to result of Examination

1. Is the appeal competent?

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2. (a) Is the application in the prescribed form?

Hes No.

(b) Is the application in paper book form?

(c) Have six complete sets of the application been filed?

3. (a) Is the appeal in time?

- (b) If not, by how many days it is beyond time?
- (c) Has sufficient case for not making the application in time, been filed?
- 4. Has the document of authorisation, Vakalatnama been filed?
- CIPO No DD 02 5. (Is the application accompanied by B. D./Postal-Order for Rs. 50/-
- 6. Has the certified copy/copies of the order (s) against which the application is made been filed?
- (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed?
 - (b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numberd accordingly?

Particulars to be Examined

Endorsement as to result of Examination

	above neatly typed in double space?	V		•
8.	Has the index of documents been filed and paging done properly?	45		
9.	Have the chronological details of representation made and the outcome of such representations been indicated in the application?		ı	
10.	Is the matter raised in the application pending before any Court of law or any other Bench of Tribunal?	ovo	`	
11. *	Are the application/duplicate copy/spare copies signed?	· Yes-	Loney two	cepie
12.	Are extra copies of the application with Annexures filed?	No		
	(a) Identical with the origninal?	-		
	(b) Defective ?	_		
	(c) Wanting in Annxures	,		
	Nos			
13.	Have file size envelopes bearing full addresses, of the respondents been filed ?	No		
14.	Are the given addresses, the registered addresses?	Yes		
15.	Do the names of the parties stated in the copies tally with those indicated in the application?	745		
16.	Are the translations certified to be true or supported by an Affidavit affirming that they are true?	******		
17.	Are the facts of the case mentioned in item No. 6 of the application?	44		
	(a) Concise ?		,	
	(b) Under distinct heads?			
	(c) Numbered consectively?			
((d) Typed in double space on one side of the paper?			
18.	Have the particulars for interim order prayed			

19. Whether all the remedies have been exhaused.

for indicated with reasons?

O.A. 119-00(L)

Honble K.S. Putterswamy N.C. Honble A. Johani A.M. 510.00.

> On the request of Si I. B. Singh Counsel frapplicant succase is adjourned frotomorrow (610.00) for admission.

6.10.88 Putup tomorrow for



Court No. 17

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD. CIRCUIT BENCH AT LUCKNOW

Registration (O.A.) No. 119 of 1988

Awdhesh Kumar Singh

Applicant.

Versus

Dy.Chief Protection Commissioner,
R.P.F., N.E.Rly., Gorakhpur & others ... Respondents

Hon ble K.S. Puttaswamy, V.C. Hon ble Ajay Johri, A.M.

(Delivered by Hon. K.S. Puttaswamy, V.C.)

Applicant by Sri I.B. Singh.

In this application, made under Section 19 of the Administrative Tribunals Act, 1985 (Act), the applicant has challenged the orders made against him in disciplinary proceedings.

- 2. The applicant is a member of the Railway Protection Force (RPF), which has been declared as an Armed Force of the Union of India. Section 2 of the Act bars the jurisdiction of this Tribunal to deal with cases of the members of RPF, which is an Armed Force. On this view of the matter we have no jurisdiction to entertain this application. We must, therefore, reject this application on this ground.
- 3. Our rejection does not prohibit the applicant from persuing all such legal remedies as are open to him before such other forum as is competent to deal with the matter.
- 4. In the light of our above discussions we reject this application as not maintainable. But this does not

prevent the applicant from challenging the orders before the appropriate forum.

MEMBER (A).

Dated: October 7, 1988.

PG.

VICE CHAIRMAN.

(B) F

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH,

Awdhesh Kumar Singh

Applicant

Vs.

Dy. Chief Protection Commissioner, R.P.F., N.E. Railway, Gorakhpur & others.

... Respondents.

I N D E X

1.	APPLICATION U/S 9 OF THE ADMINISTRATIVE TRIBUNAL ACT	1 - 11
2.	ANNEXURES :	
	a) Charge sheet dt 1.12.1986	12
	b) Reply of the show cause notice	13 - 14
_	c) Order of removal dt.19.5.1987	15 - 16
	d) Order of dismissal of appeal dt. 28.3.1988 communicated to the applicant by letter dated 31.3.1988	17 – 18
	e) VAKALATNAMA	19

Lucknow:

Dated : 25/8/ 1988

[I.B. SINGH]

ADVOCATE,
COUNSEL FOR THE APPLICANT

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APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNALS ACT, 1985

DATE OF FILING - th August 1988

Signature

Registrar

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW.

BETWEEN

Awdhesh Kumar Singh, aged about 24 years, son of late Shri Muneshwar Singh.

.. Applicant

AND

- 1. Dy. Chief Protection Commissioner, Railway Protection Force, N.E. Railway, Gorakhpur.
- 2. The Commandant, Railway Protection Force, N.E. Railway, Izatnagar, Bareilly.
- Inquiry Officer/Inspector(Tech.), Railway Protection Force, N.E. Railway, Izatnagar, Bareilly.

..... Respondents.

DETAILS OF APPLICATION

- 1. Particulars of the applicant:
 - i) Name of the Applicant Awadhesh Kumar **Singh** ii) Father's Name - Late Shri Muneshwar
 - Singh

Contd......2/

अवस्था के भार भिराह

16



iii) Designation and Office - Constable (Tech.),
in which employed Railway Protection
Force, N.E. Railway,
Izatnagar, Bareilly.

iv) Office address

 Railway Protection Force, N.E. Railway, Izatnagar, Bareilly.

v) Address

- Village - Chandia Dhanwar, P.O. Chaudhia, District - Hardoi.

2. Particulars of the Respondents:

- ii) Office address Railway Protection Force, N.E. Railway, Gorakhpur.
- iii) Address for service of Railway Protection
 all notices Force, N.E. Railway,
 Gorakhpur.
 - iv) Name and designation Shri Ramachandran
 of the respondent No.2 Commandant.
 - v) Office Address Railway Protection Force, N.E. Railway, Izatnagar, Bareilly.
 - vi) Address for service Commandant, Rly. Protection Force, N.E.R., Izatnagar, Bareilly.
- vii) Name and designation Shri Chhatradhari, of the respondent No.3 Inquiry Officer/ Inspector (Tech.)
- viii) Office Address Railway Protection Force, N.E. Railway, Izatnagar, Bareilly.

Particulars of the Order against which application is made:

i) Order Number : Nil

ii) Date : 19.5.1987 & 28.3.1988.

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अवस्थित क्षेत्रमा । विष्ट



iii) Passed by

Dy. Chief Protection Commissioner, Railway, Protection Force, N.E. Railway, Gorakhpur and The Commandant, Railway Protection Force, N.E. Railway, Izatnagar, Bareilly respectively.

iv) Subject in brief

The applicant was appointed on the post of constable in the Railway Protection Force (hereinafter called R.P.F.) on 25.11.1983 and was posted in the workshop, Izatnagar, Bareilly of Railway. The work performance of the applicant has always been good. The applicant 7.9.1986 went to his village on for availing rest which fell due. Due to his illness and also due to the delivery the child by his wife applicant could the join on 9.9.1986. The appliapplications sent but it appears that could not reach and departmental proceedings were initiated on the charge unauthorised absence from duty and without giving full opportunity to applicant by the Inquiry Officer, the applicant ordered to be removed his services w.e.f. 20.5.1987. The said order was confirmed on 28.3.1988.

Jurisdiction of the Tribunal:

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

<u>Limitations</u>:

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

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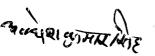
१०१वा कमार भार



6. <u>Facts of the Case</u>:

- i) That the applicant's father Shri Muneshwar Singh was Head Constable/Subedar Major in the R.P.F. and he died during his duty hours.
- ii) That the applicant joined the R.P.F. as contable on 25.11.1983 and was posted in Workshop, Izatnagar of N.E. Railway, Bareilly.
- iii) That after joining his duties and completing the necessary training, the applicant has been performing his duties to the entire satisfaction of his superiors. On 13.3.1985 the applicant had caught a theft case red-handed and was awarded for his working and sincerity by the Security Officer, Izatnagar, Bareilly.
- iv) That in the year 1986 the applicant was still posted in Workshop, Izatnagar, Bareilly, received a charge-sheet dated 1.12.1986 issued by Assistant Commandant, R.P.F. A true copy of the charge-sheet dated 1.12.1986 is being filed herewith as ANNEXURE NO.1 to this claim petition.
- v) That through the said charge-sheet the applicant was required to reply the charge which was to the effect that the applicant was on unauthorised leave w.e.f. 9.9.1986. Some previous incidents were also mentioned in the said charge-sheet. The incidents were immaterial and irrelevant for the purposes of the charge, as previous explaination called for from the applicant were properly replied and the authorities were fully satisfied with the reply submitted by the appli-

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cant and no action was taken on the previous so called incidents.

That the applicant submitted his reply vi) in which he stated to the Inquiry Officer Shri Chhatradhari, Inspector - opposite party No.3, that the applicant went to his home village on 7.9.1986 as 7.9.1986 and 8.9.1986 were the rest days. There the applicant fell ill and was on treatment. His wife also fell ill and was confined to bed as she was expecting a child; that applicant after due entry in General Diary had went to his village; that there was nobody to lookafter the wife of the applicant as such the applicant remained in the village for his own and for the treatment of his wife; treatment that the applicant sent an application for his leave which was not considered and the applicant prayed for dropping the proceedings in the circumstances.

That Shri S.R. Verma stated before the Inquiry Officer that the applicant after due written permission went to his home village on 7.9.1986 for two days and on 16.9.1986 Shri Verma received an application from the applicant for grant of leave on the ground of pregnancy of his wife. Shri Kamla Singh, Inspector also stated before the Inquiry Officer in which he stated that on 16.9.1936 the applicant applied for leave by a registered letter which was also attached with a medical certificate of Dr. Kuldeep Rai

भागारिया क्रमाता वि



Kharbanda.

That the applicant examined himself as a witness and stated that he was also a patient of harnia and due to severe pain after the application dated 12.9.1986 which was received to the Inspector on 16.9.1986 he could not sent any application. The applicant stated that firstly he got treatment from Dr. Kuldeep Rai Kharbanda, from 6.9.1986 to 24.9.1986 and thereafter by 24.10.1986 Mishra of Hardoi from 25.11.1986 and subsequently when he could not get any relief the applicant took Ayurvedic treatment from a Registered Medical Practisnor w.e.f. 25.11.1986 to 22.3.1987. All the aforesaid dates were duly informed to the Commandant on 20.2.1987 and all the medical certificates were presented before the Inquiry Officer.

- ix) That the Inquiry Officer in his report illegally considered the previous dates on which the applicant was allegedly shown to be absent from duty which was not stated by any of the witness but the Inquiry Officer recorded its finding in his report dated 6.4.1987.
- report a show cause notice was supplied to the applicant which was duly replied by the applicant. A true copy of the same is being filed herewith as ANNEXURE NO.2 to this claim petition.
- xi) That in the said reply the applicant categorically stated that he had submitted all the

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medical certificates and he was feeling that the enquiry officer would be satisfied with the documentary evidences. The applicant stated that as the Inquiry Officer has reported to the effect that the applicant has not produced any witness, the applicant due to ignorance of law, could not produce the same and stated that he can produce the same.

- xii) That the even after the reply of the show-cause no opportunity was given to the applicant and a detailed ordered was passed by the Commandant on 19.5.1987. A true copy of the order dated 19.5.1987 is being filed herewith as ANNEXURE NO.3 to this claim petition.
- xiii) That in the order the punishing authority has also considered illegally the so called previous absence of the absents of the applicant.
- xiii) That the punishing authority did not discuss the entire fact and evidence which was produced before the Inquiry Officer and in a most summary manner he passed the order of removal of the name of the applicant from the service.
- xix) That aggrieved by the said order the applicant preferred an appeal to the opposite party No.1 in which the applicant was expecting that he would be called to explain the position but the applicant was never called.
- xx) That the opposite party No.1, only after perusing the records dismissed the appeal of



which was communicated to the applicant by letter dated 31.3.1988 and was received to the applicant in the last week of the May 1988. A true copy of the order of dismissal of appeal alongwith letter of communication is being filed herewith as ANNEXURE NO.4 to this claim petition.

appeal by an unspeaking order and without giving any opportunity. The wordings will show to this Hon'ble Tribunal that the appeal was dismissed on surmises and conjuctures and the order is vague as it is not specifically mentioning the charge, enquiry and findings.

the order illegally. Authority also considered the fact of so-called previous unauthorised absence of the applicant from duty and passed

was no specific charge in connection with the previous absence of the applicant and no evidence was adduced by the department as such the opposite party committed illegality in considering the facts which were not in the charge and thus the principles of natural justice have been violated in this case.

7. Relief Sought:

In view of the facts mentioned in para 6 above, the applicant prays for the following reliefs:-

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- i) That the order dated 19.5.1987 and 28.3.1988 may be set aside.
- ii) That the respondents may be directed to reinstate the applicant and the aforesaid orders of removal from the service may be quashed accordingly.

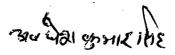
8. <u>Interim Order payed for</u>:

As the orders of removal from the service of the applicant is illegal and against the provisions of principles of natural justice, the respondents may be directed to give reinstate the applicant on the post treating the applicant's absence as medical leave or anyother order may be passed which this Hon'ble Tribunal may deemed fit and proper in the circumstances.

9. Details of Remedies Exhausted:

After receiving the charge sheet dated 9.9.1986 the applicant submitted his detailed reply that he had submitted all the medical certificates and was feeling that the enquiry officer would be satisfied with the documentary evidences. The applicant preferred an appeal before the opposite party No.1 who dismissed the appeal of the applicant vide his order dated 28.3.1988 which was communicated to the applicant by the letter dated 31.3.1988.

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10. Matter not pending with any other Court etc. :

The applicant further declares that the matter regarding which this application has been made is not pending before any Court of law or anyother authority or anyother Bench of the Tribunal.

11. <u>Particulars of Bank Draft/Postal Order</u> in respect of the application fee:

- i) Name of the Bank/Post Office on which drawn
- ii) Demánd Draft/Postal DD 823944 Order No.

12. <u>Details of Index</u>:

An index in duplicate containing the details of the documents to be relied upon is enclosed.

13. <u>List of Enclosures</u>:

- i) Charge-sheet dated 1.12.86 issued by the opposite party No.2,
- ii) True copy of the reply of the show cause notice,
- iii) True copy of detailed order passed by the Commandant dated 19.5.1987, and
- iv) True copy of order of dismissal of appeal dated 28.3.1988 alongwith the letter of communication dated 31.3.1988.

In verfication:

I, Avadhesh Kumar Singh, son of late Shri Muneshwar Singh, aged about 24 years, Ex-Constable, Railway Protection Force, N.E. Railway, Izatnagar, Bareilly, do hereby

my men arme ne

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verify that the contents of paragraphs 1 to 13 above are true to my personal knowledge and belief and that I have not suppressed any material facts.

Place :

आप थेश कुमार सिंह

Dated:

Signature of the Applicant.

To,

The Registrar,

Central Administrative Trinunal,

Lucknow Bench,

Lucknow.

इन दि आनरेबुल सेन्ट्रल एडमीनिस्ट्रेटिव ट्रिब्यूनल एट लखनऊ



अवधेश कुमार सिंह

आवेदक

बनाम

डिप्यूटी चीफ प्रोटेक्शन कमीश्नर आर0पी0एफ0 एन0ई0 रेलवे, गोरखपुर एवं अन्य

अपोजिट पार्टी

सलंग्नक सं0 ।

पूर्वात्तर रेलवे

श्री अवधेश कुमार सिंह सिपाही यंत्रालय इज्जतनगर के विरूद्ध अभिकथन।

आप दो दिन विश्राम दिनांक 7-9-86 से 8-9-86 तक का व्यतीत करने हेतु रवाना हुए थे। आपको दि० 9-9-86 को पूर्व दोपहर अपनी डियूटी पर आना चाहिए था नहीं आये। आप जब भी अवकाश पर जाते हैं अनिधिकृत रूप से अनुपिध्यित हो जाते हैं। इसी प्रकार आप दिनांक 15-9-84 से 24-9-84 व 20-4-85 से 21-4-85, 27-5-85 से 3-6-85, 22-10-85 से 28-10-85, 8-12-85 से 23-12-85 व 29-5-86 से 1-7-86 तक अनिधिकृत रूप से अनुपिध्यित रह चुके हैं। आप अब दिनांक 9-9-86 से अनिधिकृत रूप से अवकाश से अनुपिध्यित हों जिससे स्पष्ट है कि आप अवकाश से अनिधिकृत रूप से अनुपिध्यित होंने के आदी है फलस्वरूप कार्य सरकार में अपेक्षित रूचि नहीं ले रहे हैं।

आप एक अनुशासित बल के सदस्य होते हुए जानबूझ कर अपनी डियूटी/ अवकाश से अनाधिकृत रूप से अनुपरिध्यत रहने के आदी है तथा अभी भी अवकाश से अनाधिकृत रूप से अनुपरिध्यत है जो कि बल सदस्य के लिए अनुचित एवं अनियमित है।

> ह0 /-सहायक कमान्डेन्ट /रेलवे सुरक्षा बल इज्जतनगर।

आरोप

आप दिनांक 9-9-86 से अनाधिकृत रूप से अवकाश से अनुपरिधत है। आप अवकाश से अनाधिकृत रूप से अनुपरिधत होने के आदी है जो कि बल सदस्य के लिए अनुचित एवं अनियमित है।

ह 0 /-सहायक कमान्डेन्ट /रेलवे सुरखा बल इज्जतनगर।

Edit Coar

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र्खोत्तर रेलवे जहरत पर दोनों तरफ लिखें E. RAILWAY Use both side if required. संस्था (अद्ध) हैं। GEVI (Res :) दश्योगी (इन्सेन) निका :- जिला जीन कार्ननार् इस पन्न के साथ अंतरत ना मारी व वस अस्त वय अस् । १६१ का भी म रहे हैं न्यूपरी याते के बाह बामारी रोजें तथा करे उर्व अमर के भंग अभीय वस का उना नेतें। अंलाह | ही अरामक नजाके गर विकास करित क्लिक विशेषक | मंगातक | अप्रतामना निकार हा का अवस्ता का जीता है है के देगा। सर्वाता रि

बिफोर सेन्द्रल एडमिजिस्ट्रेटिव दिबुनल, लखनऊ बेंच, लखनऊ

अवधेश कुमार सिंह

अप्लीकान्ट

बनाम

मुख्य सुरक्षा अधिकारी पूर्वीत्तर रेलवे गोरखपुर एवं अन्य

अपो०पाटींज

अनेकार नम्बर- 2

लेवा में,

श्रीमान् कमान्डेन्ट/रे०सु०व० पूर्वोत्तर रेलवे/इज्जतनगर् ने ने ने ने ने ने ने ने

द्वारा:- निरीक्षक रेलवे सुरक्षा बल/यंत्रालय/इज्जतनगर।

विषय: - पत्र संख्या पी/इ०न०/प्रो०-।।/86 दिनाँक 25.4.87

महोदय,

उपरोक्त मेमोरेन्डम प्राप्त हुआ और पढ़ने के बाद मुझे ज्ञात हुआ कि मेरे उपर जो आरोप लगाये गये है उनके मैं अवगत हुआ जिसके लंबंध में मेरा पुन: नम निवेदन है कि मेरी दीन हीन परिस्थितियों को देखते हुए यदि मुझेले किसी प्रकार की त्रुटि हुई हो जो मेरी अवधि बुद्धि के कारण हो गई हो उन्हें आप जैसे दयान अधिकारी को मेरी गलितयों को विवेक पूर्वक विचार करके क्षमा करने की कृपा करें तथा श्रीमान जो मुझे अपने समझ साक्षात्कार के लिए आजा प्रदान करें जहां पर कि मैं श्रीमान को अपनी सारी मुसीबतों को अवगत करा सकूं।

ाई जहाँ तक जाँच अधिकारी ने जो अपनी टिप्पणी में यह दशिया है कि मैं अनाधिकृत रूप से बिश्राम में घर चला गया था वह बात गलत है क्यों कि मैं इन्चार्ज को आज्ञा के अनुसार रोजनामचे में बकायेदे रवानगों करा के गया हुआ था और जहाँ तक चे िक मेरे प्रशासन को सूचना देने का प्रश्न है वह भी मैंने जिसका सबल । जाँच अधिकारी ने स्वयं अपनी जाँच रिपोर्ट में लिखा है परन्तु इसका खण्डन उन्होंने इस बात पर किया है कि मैंने अ-पने पुत्र जन्म के संबंध में छुद्दी बढ़ाने के लिये लिखा था और अपने बीमारी के विषय, में नहीं अकित किया था यह भूल मेरी अविध बुद्धि के कारण हिंदिए दिन्स

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जहाँ तक बवाप के साक्ष्य का पेश करने का सवाल था वह मैं इसिलये नहीं पेश कर सका कि मुझे जानकारी नहीं थी। मैं केवल यही समझता था कि मैं बीमार हूँ। डाक्टर का प्रमाण-पत्र हो काफी है अन्यथा मैं अपने ग्राम प्रधान को व अन्य व्यक्ति कि जो मेरी पत्नी के बचा होने के समय जो भी परिस्थितियाँ हुई थी और उस समय मैं जो व्यक्ति मेरी मबद किया था और उसी समय मैं भी बीमार पड़ा था जो मेशा इलाज कराने को गये थे उन्हे पेश करता ।

अतः श्रीमान जी से करबद्ध प्रार्थना है कि मुझे तथा मेरी गरीब परिवार एवं मेरे विधवा माँ जो आप के अधीनस्थ है०काउ डियूटी के पर ही अपने प्राण छोड़े थे कि पत्नी पर अपनी दशा दृष्टि एवं सहानुभूति दिखाते हुये क्षमा करने की कृपा करें जिससे कि मेरी मुझ गरीब के बच्चों को तथा मेरी विधवा में को ्जीविका चल सके आप की अति कृपा होगी।

आप को इस कृपा के लिये मैं अपने परिवार सहित आप का सदैव आभारी रहूँगा ।

आपका.

्रं इवधेश कुमार १ंका०रे०सु०व०

यंत्रालय/इज्जतनगर ।

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विषोर सेन्द्रल एङ मिजिस्देटिव दिबुनल, लखनऊ बेंच, लखनऊ

अवधेश कुमार सिंह

अप्लीका न्ट

बनाम

मुख्य सुरक्षा अधिकारी पूर्वोत्तररेलवे गोरखपुर एवं अन्य

अपो ०पाटीज

अनेकार नम्बर-3

पूर्वीत्तर रेलवे

अादेश

सिपाही अवधेश कुमार सिंह, यंत्रालय, इज्जतनगर के विरुद्ध अ रहोप पत्र रूल 44 नियम 1959 का सहायक फमान्सेन्ट/रेमुव/इज्जतनगर द्वारा जारी आरोप-पत्र संख्या पी/इन/प्रो-1/86 दिना । 12.86 का निम्न आरोप के द्वारा जारी किया गया था ।

"आप दिनाँक १०१० 86 में अनाधिकृत रूप से अवकाश से अनुमिस्ति है आप अवकाश के अनाधिकृत रूप से अनुपिस्थित होने के आदी है जो कि इस सदस्य के लिए अनुचित एवं अनयमित है। :-

सहायक कमान्डेन्ट/इज्जतनगर द्वारा आरी आरोप-पत्र दो उपरोक्त निपाही ने दिनाँक 4.12.86 को प्राप्त किया था और उसका उत्तरकेश उसने दिनाँक 22.12.86 को प्रेषित किया। आरोप-पत्र में इन्तर से जब्ध विभागीय जाँच के लिए श्री छत्रधारी निरीक्षक/ यंत्र0/इज्जतनगर जो दिनाँक 22.12.86 को किया गया। जाँचम्खवसर इस केश की जाँच पूरी अपनी जाँच निष्कर्ष रिपोर्ट दिनाँक 10.4.87 को प्रेषित की। जाँच कम्सने कर्ता की जाँच निष्कर्ष रिपोर्ट का अध्ययन करने के बाद सहायक कमान्डेन्ट/इज्जतनगर ने अपनी टिप्पणी के साथ पूरी मिसिल को कमान्डेन्ट/इज्जतनगर ने अपनी टिप्पणी के साथ पूरी मिसिल को

सहायक कमान्डेन्ट/रे•सुव० /इज्जतनगर द्वारा प्रेजित टिप्पणी द्वारा के बयान व जाँच निष्कर्ष रिपोर्ट का अध्ययन मैने ध्यानपूर्वक किया और उससे सहमत होकर दिनाँक 23.4.87 को एक कारण बताओं नोटिस जारी किया जैर इससे कि सिपाही अवधेश कुमार सिंह को क्यान या मा नोकरी से निकाल दिया जाय, लेकिन ऐसा करने के पहिले उसे एक मौका दिया गया कि यदि उसे अ-पनी ब्रुवेत में कोई नयी व्याह, ला अथवा

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पेश होकर कहना चाहता है तो दे सकता है अपना मिल सकता है इसके लिए 15 दिन का समय निर्धारित किया गया था।

इस कार्यालय से जारी कारण बताओं नोटिस को उपरोक्त सिपाही ने दिनाँक 24.4.87 को प्राप्त किया था और इसका उत्तर उसने दिनाक 27.4.87 को प्रेषित किया कारण बताओं नोटिस के उत्तर में निपाही अवधेश कुमार सिंह साक्षतकार को आधा मांगी थी। उसकी प्रार्थना पर दिनाँक 6.5.87 को उल्को अधोहस्ताक्षरी के समक्ष पेश किया गया पेश होकर या उन्हेबातों को ठहराया जिसकी की जाँच रिपोर्ट व कारण बताओं नोटिस इनेकर वह-इक्टी-बन्नों-को-छहरनया=ह में पिहिले ही किया जा चुका है। कारण बताओं नोटिस के उत्तर वे अपने कोई नयी बात नहीं कहा है। बल्कि लगाये गये आरोप को स्वीकार किया है। इनके पिछले अभिलेखों को भी मैंने देखा है जो कि इस बात की पुष्टि करते है इतनी अल्पकालीन सेवा में वह जब भी अवकाशं पर अपने घर गया है तो या तो वह अवकाश से अनुपस्थित हो गया है अथवा किया है यह दो दिन विशाम दिनाँक 7.9.86 से 8.9.86 तक व्यतीत करने हेत् गया था उसको दिनाँक १०१० छ को अपनी डियूटी पर आना चाहिए था नहीं आया, दिनाँक 23.3.87 को डियूटी के लिए रिपोर्ट किया इस प्रकार यह सिपाही दिनाँक १०१० 86 से 22.3.87 तक अनांिध-कृत रूप से अनुपस्थित रहा। इससे स्पष्ट होता है कि वह इस बल में सेवा करने का इच्छुक नहीं है। बल में अनुशासना कायम क्खेन के लिए सिपाही अवधेरा कुमार सिंह को दिनाक 20-5-87 को नौकरी से निकाला जाता है। उसका दो दिन विश्राम 7.9.86 से 8.9.86 को उसके शेष अवकाश में नियमित किया जाता है तथा अनाधिकृत रूप से अनुपिस्थिति समय दिनाँक १.१.86 से 22.3.87 को जिना वेतन के अवकाश को नियमित किया जाता है।

> ह०/- अपठनीय 19·5·87 कम्मान्डेन्ट/रेलवे सुरक्षा बल इज्जतनगर ।

बिफोर सेन्द्रल एङिमिजिस्ट्रेटिव दिबुनल ,लखनऊ बेंच,लखनऊ

अवधेंश कुमार सिंह

अप्लीकान्ट

बनाम

मुख्य सुरक्षा अधिकारी पूर्वोत्तर रेलवे गोर**ख्**पुर एवं अन्य

अपो ०पाटीज

अनेकार नम्बर - ५

रिजिस्टर्ड ए डी.

संख्या वी/3बो प्रोठ-11/86

दिनाँक 31.3.88

कमा न्डे न्ट/रेसु०व० इज्जतनगर सेवा में,
श्री अवधेश कुमार सिंह
भूतपूर्व सिपाही आर०पी०एफ०
ग्राम- विद्या धनवार
डा०- विद्या

अपील दिनाक 22.11.87 बावव नौकरी से निकाले के सम्बन्ध में

उप मुख्य सुरक्षा आयुक्त रे० सु०व०/गोरखपुर अपने आदेश संख्या पी/ई/4/25/87 ४अपील दिना 28.3.88 के द्वारा निरस्त कर दिये है अत: आदेश की मूल प्रतिलिपि भेज रहे है कृपया पाने पर पावती अवश्य भेजे।

संलग्न / एक आदेश

€०/- अपठनीय

31.3.

कमान्डेन्ट/रे० सु०व०

प्रहार एक प्रमुख्यतनगर ।

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विषय: - श्री अवधेरा कुमार सिंह,भूतपूर्व सिपाही/यंत्रालय/इज्जतनगर को अपील दिनाँक 22-11-87 बावव नौकरी से निकाले जाने के सम्बन्ध में।

उपरोक्त कान्से बिल जिसको नौकरी मात्र लगभग उ वर्ष की थी। नौकरी से इसवास्ते निकाल दिया गया। कि उसने वगैर आजा लिये दिनाँक १.१. ८६ से २६.३.८७ तक अना धिकृतस्थ से अपने डियुटी और पोस्ट से गैर हाजिर रहा।

अपील को देखने से यह पता चलता है कि विभागीय कार्यवाही नियमबद्ध की गई है अ रेर उसमें किसी प्रकार की कोई त्रुटि नहीं है। उनके चरित्रपंजिका को देखने से पता बलता है कि मात्र 3 वर्ष की नौकरी में 6 बार अनाधिकृतस्थ से गैरहाजिर होते रहे और वह भी लम्बी अवधि के लिए और हर बार अनाप-सनाप कारण बताते रहे। सारांशा यह है कि अपने डियूटी औ रेल वकरी की सेवा से ज्यादा अपने घर रहना और अपनी निजी काम को देखना ज्यादा जरुरी लगा और इसलिए वे बार -बार अपनी डियूटी से भागते रहे। एक नई नौकरी वाला ऐसा लापरवाह व्यक्ति बहुत ही कम देखा जाता है और वह निश्चित हो एक अनुशासित बल को सेवा में रखने योग्य नहीं है। उनके द्वारा दी गई बचाव की सभी दलीलें बहाना मात्र है और कानून की अव-हेलना करना इनकी आदत बन गई है। अतएव इनकी अपील निरस्त की जाती है।

ह0/- अपठनीय {ँके•वी•सिंह{ उप मुख्य सुरक्षा आयुक्त/रे०सु०व० पत्रॉक -पी/ई/4/21/87 १ॅंअपीलर्४ें शेरखपुर्रे दिनॉक 28·3·8 पृतिलिप:-

मंडल-स्रक्षा आयुक्त/रे०स्०व०/इज्जतनगर की दो प्रतियों में

2. श्री अवधेश कुमार लिंह , भूतपूर्व का नस्टेबिल-दवारा मंसुआ /रे.स्.

समच माननीय उच्च न्यायालय, व्यंख पोठ, वालनऊ।

व वहासत श्रोमान 20 The Central Administrative Triburgal महोदय

1/20

वकालतनामा

	बादो [अपेलाम्ट]		Dirensor IVERUPEL
	प्रतिकारी (रेस्पान्डेन्ट)	•	other words
•••	980 ••• •••	Awadhesh Kumaz Singh.	·· (बादी मुह्ई)

बनाम

Dy Chief Protection Commissioner. - And thes.
... " "प्रतिवाद मुद्दाअलेह
न मुद्दमा" " सन् १९८ " पेशो की तारीख" " " १९८ " ई०

संगीत विद्यालय के सामने लखनऊ, महोदय को अवना बहीछ नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और बिखे देता हूं इस मुकद्मा में बकीछ महोदय स्वयं अथवा अत्य बहील द्वारा जो कुछ परवी व बवाबदेही व प्रक्तोत्तर कर या अग्व करें या मुलहनामा या इकबाल दावा तथा अपोल व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्मा उठावें या कोई क्या जमा करें या हमारी या विपन्न (फरोक्सानो) का दाखिल किया हुआ क्या अपने या हमारे हस्ताक्षर युक्त (दस्त-खती) रतीद से लें या पंच नियुक्त करें, वकील महोदय द्वारा को गई बह सब कायंबाही हमको सर्वया स्वीकार है और होगी में यह मी स्थीवार करता हूं कि मैं हर पेशी पर समय गिता करता है कि नो हर पेशी पर समय हा कि तो अपने परीकार को महता रहंगा और मुकद्मा अदम परेची में एक तरका मेरे खिजाक के तजा हो जाता है तो उसकी जिम्मेदारो मेरे वकील पर नहीं होगी। इसलिए यह बकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

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साझी	(गवाह)	9	W.W.	•••	સાક્ષો [गबाह]	••• ••	• •••	600	* 494

दिनां ह